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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. No.286 OF 2002
IN
O.A. No.1634 OF 2001**

New Delhi, this the 26th day of August 2002

**HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE SHRI M.P. SINGH, MEMBER (A)**

R.N. Goel,
Asstt. Provident Fund commissioner (Retd.)
S/o Shri Rati Ram Goel,
R/o T-35A, Khirki Extn.,
Malviya Nagar,
New Delhi
(By Advocate : Shri Ashwani Bhardwaj, proxy counsel
for Shri Shyam Babu)

.....Petitioner

VERSUS

1. Mr. P.D. Shenoy,
Secretary,
Ministry of Labour,
Shram Shakti Bhavan,
New Delhi.
2. Mr. Ajay Singh
Central Provident Fund Commissioner
Employee Provident Fund Organisation,
Bhavishya Nidhi Bhavan,
14, Bhikaji Cama Place,
New Delhi.
3. Shri S.L. Srivastava
Office of Regional Provident Fund Commissioner,
Bhavishya Nidhi Bhawan,
Sector 15, Faridabad,
(Haryana)
(By Advocate : Shri M.M. Sudan)

....Respondents

ORDER (ORAL)


Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J) :

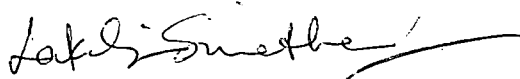
In view of the Hon'ble Delhi High Court's order dated 23.7.2002 submitted by the learned senior counsel for respondents, CP 286 of 2002 is disposed leaving it open to the petitioner to proceed in the

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matter, if so advised, in accordance with law. Notices issued to the alleged contemnors are discharged.


(M.P. Singh)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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